

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'G' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

**ITA No. 2958/Del/2017
Assessment Year : 2013-14**

**SMT. VIBHA VERMA,
6152, ATS ONE HAMLET,
SECTOR 104,
NOIDA – 201 301
(PAN: ACZPV1336M)**

(Appellant)

**Vs. DCIT, CIRCLE-2,
NOIDA**

(Respondent)

Appellant by : None
Respondent by : Mr. Apoorva Bhardwaj, Sr. DR.

ORDER

PER H.S. SIDHU, JM :

This appeal by the Assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A)-1, Noida dated 20.1.2017.

2. None appeared on behalf of the assessee. However, the Ld. AR of the assessee has filed an email dated 15.12.2020 and requested for withdrawal of the appeal filed by the Assessee stating therein that assessee has opted to

settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned DR has not raised any objection.
4. In view of the above, the appeal filed by the Assessee has become infructuous, hence, the same is dismissed as such.
5. In the result, the appeal of the Assessee is dismissed.

Above decision was announced in the Open Court on conclusion of Virtual Hearing on 07th January, 2021.

Sd/-

(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-

(H.S. SIDHU)
JUDICIAL MEMBER

SRB.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar